

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PALLISHREE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Pallishree Ltd.
2.	Date of incorporation of corporate debtor	April 9, 1948
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109WB1948PLC016550
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Holding No-408, O.B. Road Ward No.-6, Pallishree, Arambagh, Hooghly - 712601, West Bengal Corporate office: Merlin Infinite DN-51, 12th Floor Suite No, 1205, DN Block, Sector V, Bidhannagar, Kolkata, West Bengal 700091 India City office: 7 Indian Mirror Street, Kolkata- 700013 West Bengal India
6.	Insolvency commencement date in respect of corporate debtor	March 27, 2026
7.	Estimated date of closure of insolvency resolution process	September 23, 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Neeraj Jain IBBI/IPA-001/IP-P01067/2017-2018/11758
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Neeraj Jain 4 Synagogue Street, Suite # 205, 2nd Floor, Facing Brabourne Road, Kolkata-700001 E-mail: reachneerajjain@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Neeraj Jain Unit 1, Floor 14, Chatterjee International Centre, 33A, Jawaharlal Nehru Road, Kolkata 700071 E-mail: cirp.pallishree@gmail.com
11.	Last date for submission of claims	April 10, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in Physical Address: Unit 1, Floor 14, Chatterjee International Centre, 33A, Jawaharlal Nehru Road, Kolkata 700071

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Pallishree Limited on March 27, 2026.

The creditors of Pallishree Limited, are hereby called upon to submit their claims with proof on or before April 10, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class NIL in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: March 30, 2026
Place: Kolkata

Sd/-
(Neeraj Jain)
Interim Resolution Professional
IBBI/IPA-001/IP-P01067/2017-2018/11758

খেলা

আজকাল কলকাতা সোমবার ৩০ মার্চ ২০২৬

ক্লাবদের অনুরোধকে গুরুত্ব ফেডারেশনের

আজকালের প্রতিবেদন

আইএসএলের ক্লাবগুলি শনিবার ফেডারেশনকে চিঠি দিয়ে অনুরোধ করেছিল, দীর্ঘমেয়াদি চুক্তিতে কমাশিয়াল রাইটস কোনও কোম্পানির হাতে তুলে দেওয়ার আগে বেন ক্লাবগুলির সঙ্গে আলোচনা করে সর্বভারতীয় ফুটবল ফেডারেশন। তাদের এই অনুরোধকে গুরুত্ব দিল আইএফএফ।



দেওয়া হবে।' গোটা প্রক্রিয়ায় যাতে স্কহতা থাকে, তার জন্য ক্লাবগুলির ডুমিকা নিয়ে বিতর্কিত বলা হয়, 'প্রতিযোগিতার সঙ্গে যুক্ত ক্লাবগুলির কোনও কমাশিয়াল ও অপারেশনাল বিষয়ে প্রশ্ন থাকলে তারা বিডারদের সঙ্গে আলোচনা করতে পারে।' এও বলা হয়, 'কেপিএমজি-র রিপোর্ট এলে নির্দিষ্ট সময়ের মধ্যে বিডারদের চুক্তিপত্র পাঠানোর নির্দেশ দেওয়া হবে।' পাশাপাশি, আগামী ৯০ দিনের মধ্যে সমস্ত রাজ্য ফুটবল সংস্থাকে জাতীয় স্পোর্টস গভর্নেন্স অ্যান্ড লায়ং করার নির্দেশও দেওয়া হয়েছে।

এদিকে, ৩১ মার্চ কোচির জওহরলাল নেহরু স্টেডিয়ামে এএফসি এশিয়ান কাপ কোয়ালিফায়ারের ভারত বনাম হংকং ম্যাচ নিয়ে জটিলতা কেটেও কাটছে না। সূত্রের খবর, গ্রেটার কোচি ডেভেলপমেন্ট অথরিটি, যাদের অধীনে জওহরলাল নেহরু স্টেডিয়াম, তারা সোমবারের মধ্যে স্টেডিয়ামের ভাড়া না পেলে ম্যাচ আয়োজনের চুক্তি বাতিল করা নিয়ে এআইএফএফ-কে ইশিয়ারি দিয়েছে। যদিও কেবল ফুটবল সংস্থার সভাপতি নাচাল মোরোনের দাবি, 'সমস্ত টাকা দিয়ে দেওয়া হয়েছে। ম্যাচ আয়োজনে কোনও সমস্যা নেই।' অন্যদিকে, অনুমতিপত্র নিয়ে সমস্যার কারণে অভ্যন্তরীণ ভারতীয় শিবির থেকে ছেড়ে দেওয়া হয়।



বক্সিং চ্যাম্পিয়নশিপে বক্সিংয়ের লড়াই আলি কামার ও মেয়র ফিরহাদ হাকিমের। পাশে জয়দীপ কর্মকার। ছবি: অভিষেক চক্রবর্তী

আলিপুর সর্বজনীন মুকুটে বক্সিং পালক

আজকালের প্রতিবেদন

বছরভর নানা ক্রীড়াঙ্গণ থেকে শুরু করে নানাবিধ সামাজিক অনুষ্ঠানের পর এবার আলিপুর সর্বজনীন মুকুটে যুক্ত হল রাজ্যস্তরের বক্সিং চ্যাম্পিয়নশিপ আয়োজনের কর্তৃত্ব। মাত্র একবছর হয়েছে তাদের ক্লাব চক্রের বক্সিং অ্যাকাডেমি। আর সেখানেই রবিবার উদ্বোধন হল 'ইয়ুথ পুরুষ ও মহিলা এবং বালক ও বালিকা'দের রাজ্য বক্সিং চ্যাম্পিয়নশিপ ২০২৬-এর। তিনিদিনিয়োগী প্রতিযোগিতার ফাইনাল মঙ্গলবার। বিভিন্ন বয়সভিত্তিক বিভাগের মুকুটজয়ী এদিনই সন্ধ্যা থেকে শুরু হয়ে গেছে। সোম ও মঙ্গলবার প্রতিযোগিতা শুরু সকাল দশটায়।

রি-বিকলে আলিপুর সর্বজনীন রিয়েং এই প্রতিযোগিতার উদ্বোধনী মঞ্চে যেন চান্দে হাট। কলকাতার মেয়র ফিরহাদ হাকিম, মেয়র প্রোগ্রেসিভ বক্সিং ডেভেলপমেন্ট সচিব স্বপন ক্যানার্ডি, বাংলার প্রাক্তন আন্তর্জাতিক বক্সার তথা জ্যোতিষ বক্সিং কোচ মহম্মদ আলি কামার, বাঙালি অলিম্পিয়ান ও প্রচার জয়দীপ কর্মকার, তার উন্টার-পুত্র আশ্রিয়ান কর্মকার, সবার বক্তৃত্য এই প্রতিযোগিতার মাধ্যমে বাংলার বক্সিংয়ের উজ্জ্বল ভবিষ্যতের আশা ব্যক্ত হল। এনএনকী, মঞ্চেই মেয়র-প্রোগ্রামার কোচের মধ্যে রীতিমতো বক্সিং গ্লাভস হাতে ছোট 'লড়াই' শুরু। ফিরহাদ হাকিম বলেন, 'বক্সিং এমন এক খেলা, যার মাধ্যমে সাহস তৈরি হয়, আত্মবিশ্বাস শক্তি তৈরি হয়। এই দুটিই যুব সমাজের জন্য খুব জরুরি।'

কন্যাশ্রীতে জয়ী ইস্টবেঙ্গল, ইউকেএসসি

আজকালের প্রতিবেদন

কন্যাশ্রী কাপে জয়ের হার্টিক ইস্টবেঙ্গল এবং ইউনাইটেড কলকাতা স্পোর্টিং ক্লাবের। রবিবার কল্যাণী এএলএ-কে ৮-০ ফলে হারাল লাল-হলুদের মেয়ের। আরেকটি ম্যাচে, শ্রীভূমির বিরুদ্ধে কর্তন ম্যাচে ১-০ জিতল ইউকেএসসি।

এদিন ইস্টবেঙ্গলের খেলা ছিল নিজেদের ক্লাবের মাঠে। দুর্বল কল্যাণীটের বিরুদ্ধে প্রথম মিনিট থেকেই বোড়ো আক্রমণ শুরু করে আত্মনি আত্মরঞ্জ দল। ফলাস্বরূপ এল বিরাট ব্যবধানে জয়। হার্টিক-সহ ৪ গোলে করেছেন অষ্টম ওঠার। জোড়া গোল রুবিলা খাতুনের। বাকি দুটি গোল সন্ধ্যা এবং নাওরেন প্রিয়াঙ্গা দেবীর।

অন্যদিকে, রবিবার ইউকেএসসি-র ম্যাচ ছিল কল্যাণী স্টেডিয়ামে। প্রথমাধ্ব পুস্পেশ্বর ম্যাচের আত্মনি লড়াই হয়। তবে কোনও দলই গোল পারায়। বিরতির পর অবশেষে ইউকেএসসি দুই গোল প্রাপ্ত হওয়ায় জয়। ৫৮ মিনিটে অসাধারণ গোল দলকে জয় এনে দেন রানি ভোমিক।

আটকে গেল রোনাল্ডোহীন পর্তুগাল

আজকালের প্রতিবেদন

ক্রিস্টিয়ানো রোনাল্ডো চোটের কারণে দীর্ঘদিন ধরেই মাঠের বাইরে। দলের সবচেয়ে বড় তারকাকে ছাড়াই শনিবার রাতে মেক্সিকোর বিরুদ্ধে শ্রীতি ম্যাচে খেলতে নেমেছিল পর্তুগাল। ফলাফল যা হওয়ার তাই হল। পুরো ম্যাচে বিপক্ষের জালে বল জড়াতেই পারেনে না ক্রুনা ফার্নান্ডেজরা। খেলার ফল গোলাপশূন্য ড্র।



মেক্সিকোর বিরুদ্ধে শ্রীতি ম্যাচে গোলের চেষ্টায় অধিনায়ক ক্রুনা ফার্নান্ডেজ। ছবি: এএফসি

বিষয়টি সূত্র হতে আর মাস দুয়েকের বেশি সময় বাকি। তার আগে বোশিয়ান্ডোর চোট পূর্ণগল শিবিরে চিতা বাড়ানো। রোম চমিশের কোটা পেরিয়ে গেলো এখনও সিনআর সেন্ডেনই ভরসা জাতীয় দলের। সেই রোনাল্ডোর অবর্তমানে জঘন্য ফুটবল উপহার দিল তাঁর দল। জেতা দলের কথা, জোয়াও ফেলিন্সার একটা গোলও করতে পারেনেন না।

আরেকটি ম্যাচে, আমেরিকাকে ৫-২ ফলে হারিয়েছে বেলজিয়াম। মাঝমাঝে দারুণ ফুটবল উপহার দিলেন কেভিন ডিক্রইন। নিজে গোল না করলেও দলকে খেলানেন তিনি।

খেলায় খুচরো

জয়ী ইস্টবেঙ্গল

এআইএফএফ অনূর্ ১৬ জুনিয়র লিগে রবিবার জয় পেলে ইস্টবেঙ্গল। ব্যারাকপুর স্টেডিয়ামে জোনাল গ্রুপ স্টেজের ম্যাচে আডামান ইসনাইটেডের মুখোমুখি হয়েছিল লাল-হলুদের জুনিয়র দল। খেলায় ফল ৩-০। ইস্টবেঙ্গলের হয়ে গোলগুলি করেছ জাহিদ, তাইবুব এবং আকাশ।

অনুশীলনে জেমি

ছুটি কাটিয়ে রবিবার মোহনবাগান অনুশীলনে যোগ দিলেন জেমি ম্যাকলারের। পাঁচদিনের বিরতির পর বৃহস্পতিবার থেকে প্রস্তুতি শুরু করেছিল বাগান ব্রিগেড। নিমিত্ত পুরাত্নোস্তর সবার হালকা চোটের কারণে মাঠের বাইরে থাকলেও এদিন পুরোমানে অনুশীলন করেন।

আমন্ত্রণী ফুটবল

ব্যারাকপুর নিরঙ্কর শগর ব্লক 'এ' দীপক সঙ্গ খেলার মাঠে আমন্ত্রণী নকআউট ফুটবল। ছায়া সমাদার-রঞ্জিত কুমার উপাদার স্মৃতি জুনিয়র বিভাগে জয়ী আমরা ক'জন বেলঘরিয়া। রাখাল সমাদার-প্রবণ সেনগুপ্ত স্মৃতি গ্রামিয়ারে জয়ী জীবক ডায়াগোনাস্টিক। ছিলেন স্বপন সেনগুপ্ত, কাজল সমাদার।

মেরি কি পেশাদার বক্সিংয়ে

আজকালের প্রতিবেদন

তিনি ছ'বারের বিশ্ব চ্যাম্পিয়ন। ২০১২ লন্ডন অলিম্পিকে প্রথম ভারতীয় মহিলা বক্সার হিসেবে পেয়েছিলেন পদক (ব্রোঞ্জ)। তিনি কিংবদন্তি বক্সার মেরি কম। রবিবার কিংবদন্তি জ্ঞানালেন নতুন ভাবনার কথা। এবার পেশাদার বক্সিংয়ে আসতে চাইছেন বছর ৪৩-এর মেরি।

বয়সের কারণেই অ্যামোচর বক্সিংয়ে আর অংশ নিতে পারবেন না। এদিন এক অনুষ্ঠানের ফাঁকে মেরি বলেছেন, 'ছ'বার বিশ্ব চ্যাম্পিয়নশিপ জিতেছি। অক্সিডেশন। যদিও বয়সসীমার কারণে আমি আর দেশের হয়ে অ্যামোচর বক্সিংয়ে অংশ নিতে পারব না। তবে সুযোগ আছে পেশাদার বক্সিংয়ে আসার। সেটা নিয়ে ভাবনাচিন্তা করার জন্য একটু সময় নিয়েছি। আমি এখনও কঠোর পরিশ্রম করি। চেষ্টা করছি কামব্যাকের দেখাতে চাই এখনও কী করতে পারি।'

মণিপুরি কিংবদন্তি দেশের উত্তর-পূর্বাঞ্চল থেকে ভবিষ্যতের মেরিদের তুলে আনার কাজও করছেন মন দিয়ে। মণিপুরে নিজের অ্যাকাডেমি খুলেছেন মেরি। তার কথা, 'এই মুহুর্তে নিজের অ্যাকাডেমি নিয়ে আমি প্রচণ্ড ব্যস্ত। হ্যাঁ, এটা ঠিক, মণিপুরের বর্তমান পরিস্থিতিতে এই কাজটা মাঝে মাঝেই কঠিন হয়ে দাঁড়ায়। পরিস্থিতি ওখানে একেক সময় খুব খারাপ হয়। তবুও দায়বদ্ধতায়ে খামতি রাখতে চাই না। যখন ওখানে শারীরিকভাবে থাকতে পারি না, বিদেশে থাকি, তখনও ফোন করে অ্যাকাডেমির খোঁজবর রাখি। বয়স আমার খাই ফোক না কেন, চেষ্টা করছি সবসময় ফিট থাকার।'

হকি ডার্বিতে দাপুটে জয় মোহনবাগানের

মোহনবাগান

রাহিল, ববি-২, প্রেস

ইস্টবেঙ্গল

সিমরনজ্যোত

আজকালের প্রতিবেদন

ম্যাচ শেষে গ্যালারির কাছে গেলেন খেলোয়াড়রা। সমর্থকদের সঙ্গে 'ভাইকিং ক্লাপ'-এ মাতলেন তারা। তখন 'জয় মোহনবাগান' ধ্বনিতে গমগম করছিল যুবভারতী ক্রীড়াঙ্গণ চত্বর। ফুটবল স্টেডিয়ামে নয়, এমন মুহুর্তগুলি তৈরি হল যুবভারতী হকি স্টেডিয়ামে। কলকাতা প্রিমিয়ার হকি লিগে রবিবারের মহাধর্মে গুরুত্বপূর্ণ ম্যাচ ছিল। ইস্টবেঙ্গলকে ৪-১ ব্যবধানে হারানো মোহনবাগান। টানা চার ম্যাচ জিতে ১২ পয়েন্ট নিয়ে তালিকার শীর্ষে জাঁকিয়ে বসল বাগান-ব্রিগেড। সেইসঙ্গে প্রথম দুই দলে থেকে ফাইনালে ওঠার পথে এক পা বাড়িয়ে রাখল তারা। দ্বিতীয় স্থানে থাকা ইস্টবেঙ্গলের সঙ্গে ৫ পয়েন্টের ব্যবধান।

প্রথম কোয়ার্টার গোলশূন্যভাবে শেষ হলেও অধিপত্য ছিল মোহনবাগানের। বোকাই মাফিন, গোল পাওয়া সমসরয়ে অপেক্ষা। দ্বিতীয় কোয়ার্টারে মোহনবাগান রাহিলের গোলে এগিয়ে যা মোহনবাগান। তৃতীয় কোয়ার্টারে ব্যবধান বাড়ান ববি সিং। চতুর্থ কোয়ার্টারে তাঁর গোলেই ৩-০ করে বাগান। এই গোলের কিছুক্ষণের মধ্যে শ্রেয়স ধুপে ৪-০ করেন। সেই গোলের উৎসব শেষ হওয়ার আগেই সিমরনজ্যোত সিমের গোলে ব্যবধান কমায়ে ইস্টবেঙ্গল।

জীবনের প্রথম ডার্বিতেই জোড়া গোল নায়ক ববি। উত্তরাঞ্চলে জন্মালেও হরিয়ানার হয়ে খেলেন তিনি। ম্যাচের পর তাঁর কথা, 'গ্রুপ পর্যায়ে এটাই সবচেয়ে গুরুত্বপূর্ণ ম্যাচ ছিল। এমন দাপট নিয়ে জেতাতে দারুণ খুশি। এবার লক্ষ্য চ্যাম্পিয়ন হওয়া।' ডার্বি জিতে গেলেন জয় পরবর্তী লক্ষ্য স্থির করে দিলেন বাগান-চোট সিমরনজিং সিং। বলেন, 'প্রতিযোগিতায় অপরাতিত থেকে চ্যাম্পিয়ন হতে হবে।'

গোলের মুহুর্তে মোহনবাগানের মহম্মদ রাহিল। ছবি: আজকাল

ICICI Bank advertisement with a table showing financial data and a table with columns (A) through (G) for various financial metrics.

Advertisement for Farn 'A' (ফর্ম 'এ') featuring a table with columns for name, address, and contact information for various entities.

Advertisement for Indian Bank (ইন্ডিয়ান বঁক) featuring a table with columns for name, address, and contact information for various branches.

Advertisement for AU Small Finance Bank (এইউ স্মল ফিনান্স ব্যাঙ্ক লিমিটেড) featuring a table with columns for name, address, and contact information for various branches.

NOTICE OF PROCLAMATION
You were accused Mihlesh Yadav, M/A-23 (2011), S/o. Mackhuthan Yadav, Thumara Village, Sursanthi Police Station, Seethamangri District, Bihar State, is the above accused involved in Counterfeit Currency Case in Chennai, Tamil Nadu. The XVIII Additional Session Court, Chennai - 104, Tamil Nadu, proclaimed Session Case No. 233/2019 (CB CID, CC Wing, Cr.No. 01/2011 u/s 489 B & C IPC), requiring the accused to appear on 30.04.2026 without fail.

WESTERN COALFIELDS LIMITED
(A Subsidiary of Coal India Limited)
Coal Estate, Civil Line, Nagpur-460001, Maharashtra, India. Website: www.westerncoal.in

NOTICE
All the tenders issued byCIL and its Subsidiaries for procurement of Goods, Works and Services are available on website of Coal India Ltd. www.coalindia.in, respective subsidiary Company (Western Coalfields Limited) https://westerncoal.in, CIL e-Procurement portal https://coalindiatenders.nic.in and Central Public Procurement Portal https://eprocure.gov.in. Procurement of goods and services (if available on GeM Portal) are done through GeM portal only https://gem.gov.in.

CHANGE OF NAME
I, Sujet Kumar Mishra, son of Indrakant Mishra, residing at 1213, Sarademye Lane, P.S - Regent Park, Kolkata - 700093, West Bengal, do hereby declare that I have my name as Sujet Kumar Mishra in all my Legal documents and I have changed my name to Sujit Kumar Mishra, as declared before First Class Judicial Magistrate Alipore court (West Bengal) vide affidavit no. 27479 dated 20.03.2026. Sujet Kumar Mishra and Sujit Kumar Mishra are one and the same person.

Change of Name
I, Sumita Biswas, W/o Dilip Biswas, D/o Sukumar Howlader, residing at 44/51, P.N. Tagore Road, Naha Pally, Paschim Bardham, P.O. Thakurnagar, P.S. Haridwarpur, Kolkata - 700033 hereby declare that before marriage my name was Sumita Howlader & after marriage my name was changed as Howlader to Biswas. That in my Aadhaar Card, Voter ID Card & PAN Card my name has been correctly recorded as Sumita Biswas. That I intend to record my name as Sumita Biswas in every documents & papers. That Sumita Biswas & Sumita Howlader is same one & identical person vide affidavit no. 29034, dt. 27.03.2026 sworn before in the Court of the Ld. 1st Class 4th Judicial Magistrate, Alipore.

SBI Shakespear Sarani Branch (83931)
51, Shakespear Sarani, Kolkata-700017
E-Mail: sbi.03031@sbi.co.in

Gold Ornaments Auction Notice
Krishan Murari Jaiswal had availed Gold Loans from SBI Shakespear Sarani Branch, by pledging gold ornaments, has defaulted in repaying as per schedule. The customer has not properly responded to the notice/ notices or the notice returned undelivered. In these circumstances, it has been decided by the competent Authority that if the gold loan(s) is/are not liquidated before 4 P.M. on 09.04.2026, the day of auction, i.e. 10.04.2026 pledged ornaments will be publicly auctioned at under mentioned time and date at the branch premises without further notice. All expenses incurred in this connection will be borne by the borrower. Bank reserves the right to postpone/withdraw the auction at any time and stop the auction in the middle. Successful bidder can pay the full amount and obtain possession of ornaments.

Borrower Name: Krishan Murari Jaiswal

Sr. No.	Date of Auction	Proposed Time of Auction	Purity (Carat)	Weight of Gold Ornaments (Gms)	No. of Items
1.	10.04.2026	3.00 P.M. To 4 P.M.	18 C	Gr. Wt. 22.800 Net Wt. 22.000	1 PC Wristlet
2.	10.04.2026	3.00 P.M. To 4 P.M.	18 C	Gr. Wt. 5.000 Net Wt. 4.500	2 PC Finger Ring

Date: 30.03.2026
Place: Shakespear Sarani
Authorised Officer, State Bank of India

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF OYSTER SALES PRIVATE LIMITED

Sl. No.	Particulars	Details
1.	Name of corporate debtor	OYSTER SALES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	12/09/2019
3.	Authority under which corporate debtor is incorporated/registered	Ministry of Corporate Affairs, ROC Kolkata
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U51909WB2019PTC0152191
5.	Address of the registered office and principal office (if any) of corporate debtor	1754/7B Manickata Main Road, Kolkata, West Bengal, India. 700054
6.	Insolvency commencement date in respect of corporate debtor	24/03/2026 (The order copy was received via email on 27/03/2026)
7.	Estimated date of closure of insolvency resolution process	23/09/2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	BRINDA BIDASARIA IBS/VP-001/PP-02518/2023-2024/14329
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Siddha Weston, 9 Weston Street, Unit 107, Kolkata, West Bengal, 700013 Email: cbmindadamas@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Siddha Weston, 9 Weston Street, Unit 107, Kolkata, West Bengal, 700013 Email: cbmindadamas@gmail.com
11.	Last date for submission of claims	10/04/2026
12.	Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. Not Applicable 2. Not Applicable 3. Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(A) Web Link: https://ibbi.gov.in/information/downloads (B) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of OYSTER SALES PRIVATE LIMITED on 24/03/2026. The order copy was received via email on 27/03/2026. The creditors of OYSTER SALES PRIVATE LIMITED, are hereby called upon to submit their claims with proof or on or before 10/04/2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (specify class) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

BRINDA BIDASARIA
INTERIM RESOLUTION PROFESSIONAL
Regd. No.: IBS/VP-001/PP-02518/2023-2024/14329 | AFA Valid till 31.12.2028
Siddha Weston, 9 Weston Street, Unit No.107, Kolkata, West Bengal, 700013
Email: cbmindadamas@gmail.com
Date: 30/03/2026
Place: Kolkata
Process email id: cbmindadamas@gmail.com

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PALLISHREE LIMITED

Sl. No.	Particulars	Details
1.	Name of corporate debtor	Pallishree Ltd.
2.	Date of incorporation of corporate debtor	April 9, 1948
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U51109WB1948PLC01050
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Holding No-408, O.E. Road West No. 8, Palshree, Anandbagh, Hooghly - 712601, West Bengal Corporate Office: Merin Infinite C/6-31, 12th Floor Suite No. 1205, DN Block, Sector V, Bishnagar, Kolkata, West Bengal 700021, India City Office: 7 Indira Motor Street, Kolkata - 700023 West Bengal, India
6.	Insolvency commencement date in respect of corporate debtor	March 27, 2026
7.	Estimated date of closure of insolvency resolution process	September 23, 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Neeraj Jain IBI/PP-005/PP-101067/2017-2018/11798
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Neeraj Jain 4 Synagogue Street, Suite # 205, 2nd Floor, Fading Bookstore Road, Kolkata-700001 Email: neerajneeraj@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Neeraj Jain Unit 2, Floor 34, Chatterjee International Centre, 33A, Jawaharji Nehru Road, Kolkata-700072 Email: cbm.pallishree@gmail.com
11.	Last date for submission of claims	April 30, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: www.ibbi.gov.in (A) Web Link: https://ibbi.gov.in/information/downloads (B) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Pallishree Limited on March 27, 2026. The creditors of Pallishree Limited, are hereby called upon to submit their claims with proof on or before April 30, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (NA) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Neeraj Jain
Interim Resolution Professional
IBI/PP-005/PP-101067/2017-2018/11798
Date: March 30, 2026
Place: Kolkata

NOTICE
This is to notify that my client SAROJ JAIN of Flat 2A, 3J, Shakespear Sarani, Kolkata-700017, have lost following original Title Deeds:-

- Deed dated 26.03.2002 Being No 8130 for the year 2008, A.R.A- 11 Kolkata, Vendor - Ratan Kumar Kedia, Purchaser - Saroj Devi Jain.
- Deed dated 28.02.1983 Being No 1939 for the year 1983, Sub-Registrar of Assurances Calcutta, Vendor - Prayanshu Sekhar Bhattacharjee and others, Purchaser - M/S Spot Investments (P) Ltd.
- Deed dated 28.02.1983 Being No 1940 for the year 1983, Sub-Registrar of Assurances Calcutta, Vendor - Prayanshu Sekhar Bhattacharjee and others, Purchaser - M/S Spot Investments (P) Ltd.
- Deed dated 16.04.1999 Being No 1799 for the year 1999, R.A- Calcutta, Vendor - M/S Spot Investments (P) Ltd. Purchaser - Ratan Kumar Kedia.
- Deed dated 07.05.1999 Being No 2189 for the year 1999, R.A- Calcutta, Vendor - M/S Spot Investments (P) Ltd. Purchaser - Ratan Kumar Kedia.

If anybody has found the said Original Documents or gives any information about the said lost or untraced documents to me or to my above-mentioned client, sufficient reward will be given to him. This offer stands valid for 15 days from the publication of this notice. If anybody has claim with supporting documents, he requires to make the same known or to lodge its claim at my below address within 15 days from the date of publication of this Notice failing which no claim shall be entertained thereafter.

Krishna Gupta Acharya,
High Court at Calcutta
F-81/1262/2016
120/5, North Purbachal Road,
Kolkata, Kolkata-700078, Ph: 9874166100
Email: advocatekrishnag@gmail.com

Change of Name
I, Madhumita Basak, W/o Subhas Chandra Basak, D/o Anandini Majumdar, residing at Vili Kanungpur Colony, P.O. Kanungpur, P.S. Hishardpur, Dist. South-24 Parganas, W.L: 743399 hereby declare that before marriage my name was Madhumita Majumdar & after marriage my name was changed as Majumdar to Basak. That in my Aadhaar Card, Voter ID Card & PAN Card my name has been correctly recorded as Madhumita Basak. That I intend to record my name as Madhumita Basak in every documents & papers. That Madhumita Basak & Madhumita Majumdar is same one & identical person vide affidavit no. 29055, dt. 27.03.2026 sworn before in the Court of the Ld. 1st Class 4th Judicial Magistrate, Alipore.

ANGEL ONE LIMITED
Regd. Off: 601, 6th Floor, ACRUTI STAR, CENTRAL ROAD, MIDC, ANDHERI EAST, MUMBAI - 400093
Centralized desk - 18001020 Email id: support@angelone.in
Member of - NSE / BSE / BSE REMISER / MCX / ICDX / NCDEX
Member IDs: NSE: 12798, BSE: 612, MCX: 12685, NCDEX: 00220 SEBI Registration No: INZ000161534

NOTICE
This is to inform all concerned that we have initiated the process of cancellation of registration of our below mentioned Authorized Person (AP) due to regulatory reasons/concerns.

Name of Authorized Person	Trade Name of AP	Address of AP	AP Registration No.
RISHI DAS	RISHI DAS	1ST FR 26/34 FAKIR BAGAN LANE P.S. GOLABARIDIST. HOWRAH 711011 WEST BENGAL.	NSE: AP0397323381 BSE: AP01061201168009

Any person dealing with the above mentioned Authorized Person henceforth shall do so at their own risk. ANGEL ONE LTD. shall not be liable for any dealings with the said entity post the issuance of this notice. Investors having any queries or concerns regarding this matter are requested to contact ANGEL ONE LTD. within 15 days from the date of issuing this notice.

Date: 30.03.2026
Place: West Bengal
Sd/-
Authorised Signatory

HEALTHCARE GLOBAL ENTERPRISES LIMITED
CIN: L15200KA1998PLC023489
Regd Off: HCG Towers, # 8, P Kalinga Rao Road, Sampangi Ram Nagar, Bengaluru - 560027, Karnataka, India
Corporate Office: Unity Buildings Complex, No. 3, Tower Block, Ground Floor, Mission Road, Bengaluru - 560027, Karnataka, India
Phone: +91 80 4680 7700, Email: investors@hcg.com; Website: www.hcgglobal.com

NOTICE - SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SECURITIES
Please note that a Special Window for Transfer and Dematerialisation ("Special Window") of Physical Shares will remain open from February 5, 2026 till February 4, 2027, pursuant to SEBI circular no. HB3/31/11/2020 MHSDD/10/15/2020 dated January 30, 2020 ("SEBI Circular"). The facility of a special window is for lodgement of physical securities transfer and dematerialisation ("Demand") which were sold/purchased prior to April 01, 2019. Kindly refer to the matrix below with regards to the applicability of lodgment:

Execution Date of Transfer Deed	Lodged for transfer before April 01, 2019?	Original Security Certificate Available?	Eligible to lodge in the current window?
Before April 01, 2019	No (It is fresh lodgment)	Yes	✓
Before April 01, 2019	Yes (It was rejected/returned earlier)	Yes	✓
Before April 01, 2019	Yes	No	✗
Before April 01, 2019	No	No	✗

Kindly note that the request(s) which are accompanied by original certificate(s) along with transfer deeds and related supporting documents will only be considered under this special window. The securities so transferred shall be mandatorily credited to the transferee only in demat mode and shall be under lock in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/locked pledged during the said lock in period.

Shareholders who wish to avail the opportunity are requested to contact our Registrar and Share Transfer Agent, Kin Tech Systems Limited, at inward.nid@hcg.com, Contact Number: 1800 309 4001, Unit: Healthcare Global Enterprises Limited, Solitaire, Tower B, Plot no. 31-32, Financial District, Navrangpally, Srirangapatna Mandal, Hyderabad 500 032, Telangana, India.

Place: Bengaluru
Date: March 28, 2026
Sd/-
Srusa Manoj
Company Secretary and Compliance Officer

Peerless finance
Peerless Financial Services Limited
CIN: U65930WB1988PLC044077
Registered Office: Peerless Bhawan, 3, Esplanade East, Kolkata 700069
Tel: +91-33-22403347
E-mail: pf@peerlessfinance.in; Website: www.peerlessfinance.in

NOTICE TO THE MEMBERS
FOR EXTRAORDINARY GENERAL MEETING, BOOK CLOSURE AND REGISTRATION OF EMAIL ADDRESS, MOBILE NO. ETC.

NOTICE is hereby given that an Extraordinary General Meeting ("EGM") of the Members of Peerless Financial Services Limited will be held through Video Conferencing (VC)/Other Audio-Visual Means (OAVM) on Tuesday 21st April, 2026 at 12.30 P.M. (IST). The deemed venue for the EGM will be the Registered Office of the Company at "Peerless Bhawan", 3, Esplanade East, Kolkata 700069.

The Register of Members and Share Transfer Books of the Company will remain closed from Wednesday, the 15th day of April, 2026 to Tuesday, the 21st day of April, 2026 (both days inclusive) for the purpose of the Extra-ordinary General Meeting.

Pursuant to the MCA General Circular No. 03/2025 dated September 22, 2025 read with General Circulars No. 14/2020 dated 08.04.2020, General Circular No. 03/2022 dated 05.05.2022, General Circular No. 11/2022 dated 28.12.2022, General Circular No. 09/2023 dated 25.09.2023 and 09/2024 dated 19.09.2024 (collectively referred to as "MCA Circulars") and all other applicable circulars, if any, issued by the Ministry of Corporate Affairs ("MCA") from time to time, the MCA has allowed conducting Extraordinary General Meeting ("EGM") through electronic mode.

In line with the aforesaid MCA Circulars, the Notice convening the EGM, setting out the items of businesses proposed to be transacted thereat, has been sent through electronic mode to those Members whose email addresses are registered with the Company/Depository Participants (DP). Member may note that Notice have also been uploaded on the website of the Company at www.peerlessfinance.in.

Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended, the Company is pleased to provide remote e-voting facility to its Members to exercise their right to vote on the Resolutions proposed to be transacted at the EGM. The Company has arranged remote e-voting facility and also the facility for attending the EGM through Video Conferencing (VC)/Other Audio Visual Means (OAVM) via National Securities Depository Limited (NSDL). The procedure for attending such meeting and e-voting thereat are mentioned in the Notice convening the EGM. Notice of the Extraordinary General Meeting is also available at www.evoting.nsdl.com.

A Member whose name appears in the register of members as on cut-off date i.e. Tuesday, 14th April, 2026 only, shall be entitled to avail the facility of remote e-voting as well as voting during the Meeting. Members who cast their vote through remote e-voting may attend the Meeting but shall not be entitled to cast their vote again.

Any person who becomes Member of the Company after dispatch of the Notice of the Meeting and holding shares on 14th April, 2026, if already registered with NSDL, can use his/her existing user ID and password or follow the detailed procedure mentioned in Notice of Meeting available at Company's website www.peerlessfinance.in or may obtain help by sending a request at evoting@nsdl.com or to the Company's Registrar and Share Transfer Agent ("RTA"), M/s. C B Management Services (P) Limited, Rasoi Court, 5th floor, 20, Sir R N Mukherjee Road, KOLKATA - 700001, TELEPHONE: 033-6906 6200. E-MAIL: rt@cbsmi.com latest by 5 p.m. of Monday 20th April, 2026. Remote e-voting facility shall commence on Friday, 17th April, 2026 at 10:00 A.M. and ends on Monday, 20th April, 2026 at 5:00 P.M. The remote e-voting will be disabled after the said date and time.

The Company has appointed Mr. Mohan Ram Goenka, Practising Company Secretary, failing whom Ms. Sneha Khatun of M/s. MR Associates, Practising Company Secretaries, as the scrutiner to scrutinize the e-voting process in fair and transparent manner.

In case of any queries, you may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on: 022 - 4886 7000 or send a request to NSDL helpdesk by sending a request at evoting@nsdl.com or call at 022 - 4886 7000 or Ms. Ranu Dey Talukder, Compliance Officer, M/s. CB MANAGEMENT SERVICES (P) LTD., the Registrar and Share Transfer Agent, Rasoi Court, 5th floor, 20, Sir R N Mukherjee Road, KOLKATA - 700001, TELEPHONE: 033-6906 6200, E-MAIL: rt@cbsmi.com.

Members are hereby requested to register / update their Email Addresses, Mobile Nos. and Bank particulars with the Company, the RTA and the respective DPs where the shareholders are maintaining their DEMAT Accounts. Shareholders holding shares in physical form are requested to convert their holdings in demat form as transfer of shares in physical form has been prohibited.

Further, SEBI vide its circular No.SEBI/HO/CFD/CMD/CIR/P/2020/242 dated 9th December, 2020 had issued certain guidelines in respect of e-Voting. Consequently, as per the said circular of SEBI, the individual demat shareholders need to update their email ID/mobile number to their DP to participate in e-voting.

By Order of the Board
For Peerless Financial Services Ltd.
Place: Kolkata
Date: 11/03/2026
Biswajit Das
Company Secretary

पंजाब नेशनल बैंक Punjab National Bank
(मातल सक्कर क उद्योग) (Govt. of India Undertaking)
MCC Kolkata South, 2nd Floor, United Tower, 11, Hemanta Basu Sarani, Kolkata-700001 Mail Id: mcc8124@pnb.bank.in

Possession Notice for Immovable Property/s [Rule - 8 (1)]

Whereas
The undersigned, being the Authorized Officer of Punjab National Bank under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest [Enforcement] Rules, 2002, issued a demand notice dated 15.01.2026 calling upon the borrower M/s Trans Organics (India) Pvt. Ltd., having address at Trans High, 315, BLM Road, Sukhpalpally, Haltu, Kolkata - 700078 Directors - Mr. Sudipta Chandra and Mrs. Sarbarbe Pattanaik both address at Flat No -1D, Sunny Bloom Apartment, Block-1, 526, Purbapara, Kolkata - 700153 to repay the amount mentioned in the notice being ₹ 4,67,28,615.16 (Rupees Four Crore Sixty-Seven Lakh Twenty-Eight Thousand Six Hundred Fifteen and Paise Sixteen only) as on 14.01.2026, together with further interest till the date of payment, within 60 days from the date of receipt of the said notice. The notices sent by speed post through India Post was delivered on 19.01.2026.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section [4] of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 24.03.2026.

The borrower in particular and the public in general are hereby cautioned not to deal with the properties and any dealings with the properties shall be subject to the charge of Punjab National Bank for an amount of ₹ 4,67,28,615.16 (Rupees Four Crore Sixty-Seven Lakh Twenty-Eight Thousand Six Hundred Fifteen and Paise Sixteen only) as on 14.01.2026, together with further interest, costs, charges, and incidental expenses.

The borrower's / guarantor's / mortgagor's attention is invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to redeem the secured assets.

Description of the Immovable Property/s

- All that piece and parcel of flat No. 1Q (Super Built-up Area: 1130 sq. ft.) in the name of Sri Sudipta Chandra & Smt. Sarbarbe Pattanaik, situated on the 1st Floor along with one car parking space (110 sq. ft.), being No. 71 at Ground Floor, Zone-4, Block-II of G+4 storied building named "Sunny Bloom Apartment", situated at Mouza - Laskarpur, J.L. No. 57, R.S. Dag Nos. 518, 521, 522, 524, R.S. Khatun Nos. 685, 441, 670, under Rajpur - Sonarpur Municipality, Ward No. 31, P. S. - Sonarpur, Dist. South 24 Parganas, Kolkata - 700153. Property is owned by Sri Sudipta Chandra & Smt. Sarbarbe Pattanaik as per Deed of Conveyance No I-03558 for the year 2013 registered at the office of DSR-IV South 24 Parganas West Bengal.
- All that piece and parcel of flat No. 1D (Super Built-up Area: 975 sq. ft.) in the name of Directors Sri Sudipta Chandra & Smt. Sarbarbe Pattanaik, situated on the 1st Floor along with Servant Room No. 6 and one car parking space No. 36 (90 sq. ft.) at Ground Floor, Block-I of G+4 storied building named "Sunny Bloom Apartment", situated at Mouza - Laskarpur, J.L. No. 57, R.S. Dag Nos. 518, 521, 522, 524, R.S. Khatun Nos. 685, 441, 670, under Rajpur-Sonarpur Municipality, Ward No. 31, Kolkata - 700153, P. S. - Sonarpur, Dist. - South 24 Parganas. Property is owned by Sri Sudipta Chandra & Smt. Sarbarbe Pattanaik as per Deed of Conveyance No I-12286 for the year 2008 registered at the office of A.R.A.- KOLKATA-5 Govt. Place (North), Kolkata-700001.
- All that piece and parcel of flat No. 2C (Super Built-up Area: 1180 sq. ft.) in the name of Smt. Sarbarbe Pattanaik, situated on the 2nd Floor along with one car parking space No. 1/8 at Ground Floor of G+4 storied building named "Sunny Valley Apartment", situated at Mouza - Barhas Fortabad, J.L. No. 47, Touzi No. 109, R.S. Dag Nos. 3497, 3227, 3228, 3229, 3231, 3503, 3498, 3496, 3495, 3232, 3234, 3235, R.S. Khatun Nos. 1749, 487, 48, 59, 311, 1366 & 389, Holding No. 484, Uttar Purba Farlabad, Sahapura, under Rajpur - Sonarpur Municipality, P. S. - Sonarpur, Dist. - South 24 Parganas. Property is owned by Smt. Sarbarbe Pattanaik as per Deed of Conveyance No I-1629-04063 for the year 2017 registered at the office of A.D.S.R GARIA SOUTH 24 Parganas.
- All that piece and parcel of land measuring 6.76 decimals along with G+2 storied building (approx. 2100 sq. ft.) situated at 3/9/1 K. K. Banerjee Road, Berhampore, Murshidabad - 742101, standing in the name of Sri Sudipta Chandra, bearing L.R. Dag Nos. 3705, 3707, Khatun Nos. 4863, 11944, Mouza - Gorabazar, Ward No. 23, under Berhampore Municipality, Dist. - Murshidabad. Property is owned by Sri Sudipta Chandra as per Deed of Conveyance No 190400868 for the year 2018 registered at the office of A.R.A.- IV Kolkata West Bengal.

Authorised Officer
Punjab National Bank
Kolkata South (Behala)
Place : Kolkata
Date : 24.03.2026

CHANGE OF NAME
I, Rupa Kuman Mishra, wife of Sujit kumar Mishra, residing at 1213, Sarademye Lane, P.S - Regent Park, Kolkata - 700093, West Bengal, do hereby declare that I have my name as Rupa Kuman Mishra in all my Legal documents and I have changed my name to Rupa Mishra, as declared before First Class Judicial Magistrate Alipore court (West Bengal) vide affidavit no. 27483 dated 20.03.2026. Rupa Kuman Mishra and Rupa Mishra are one and the same person.

GRIHUM HOUSING FINANCE LIMITED
Registered Office: 8th Floor, B Buildings, Gangs Truno, Loknagar, Pune, Maharashtra 411014

Whereas, the undersigned being the Authorized Officer of GrihUm Housing Finance Limited (hereinafter referred as Secured Creditor of the above Corporate) Register office under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Enforcement) Rules, 2002, issued a demand notice below dated calling upon the below Borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules of the Security Interest Enforcement Rules, 2002 on this 24th Day of the March of the Year 2026. The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Secured Creditor the amount and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Details of Property taken in possession are herein below.

Sr. No.	Name of Borrowers	Description of Property	Possession taken Date	Date of statutory Demand Notice	Amount in Demand Notice (Rs.)
1	SUNITA NAG, NAGAMATA NAG, KAMALA NAG, BENI MADHAB NAG	All That Flat No. 9 On The Ground Floor, Measuring About 325 Sq. Ft. Super Built Up Area In The Building Known As Jai Guru Apartment Built And Constructed At Or Upon The Land Measuring About 3 Cottahs 15 Chittacks 22.5 Sq. Ft. Be The Same A Little More Or Less Comprised In Mouza Banaragar, J.L. No. 5, R.S. No. 6, Touz No. 1068/2833, Appertaining To R.S. Khatun Nos. 4504, 4516 & 4837, Under R.S. Dag No. 1876, Being Holding No. 249 (New), 1208 (Old), Being Premises No. 89, Neogy Para Road, P.S. Banaragar, Kolkata-700 026, Ward No. 28 (New) 8 (Old), Within The Local Limits Of Banaragar Municipality, District 24 Parganas (North) And Boundaries Of The Plot: On The North: Another Flat & Stair, On The South: By Municipal Drain, On The East: By Road, On The West: By 88'1, Neogy Para Lane.	24/03/2026	09/01/2026	Loan No. H00011H11700343 Rs. 852564/- (Rupees Eight Lakh FiftyTwo Thousand Five Hundred Sixty four Only) payable as on 09/01/2026 along with interest @ 15.15 p.a. till the realization.
2	PASKAR, TANJANA KHATUN	All That Shop Room Measuring About 153 Sq. Ft. Super Built Up Area On The Ground Floor (North Side) Of The Building And Built And Constructed At Or Upon The Plot Of Land Measuring About 2.37 More Or Less Forming Part Of R.S. Dag No. 149, Under R.S. Khatun No. 809, J.L. No. 31, Re. Sa. No. 71, Touz No. 250, In Mouza Banaripur, Under R.S. Banaripur, In The District South 24 Parganas, Presently Known And Numbered As Municipal Holding No. 95, Kulpur Road, Under Municipal Ward No. 17, Within The Limits Of Banaripur Municipality, And Boundaries Of The Plot: North- By Kabi Nazim Sarani, South-By Dag No. 149 Of Shah, East- By Dag No. 158 & 151 Of Shah, West- By Land In Dag No. 48.	24/03/2026	09/01/2026	Loan No. HF0011H20100248 Rs. 1690713/- (Rupees Sixteen Lakh Ninety Thousand Seven Hundred Thirtynine Only) payable as on 09/01/2026 along with interest @ 17.85 p.a. till the realization.
3	MD SAKIR, RUBINA KHATUN	All That Piece Of Parcel Of Land Measuring 0.05 Acre Appertaining To R.S. Plot No. 648 Corresponding To L.R. Plot No. 648 Under L.R. Khatun No. 3096 Within Mouza-Jahurij.L.No.3 Pargana			